(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 17 87 84 2025 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahanoor Bakhtiyar Parae

S/O Shri Nasir Iqbal Parae

R/O H.No.41, Ward No.7, Mohalla Dharampura, Tehsil Bhaderwah, District Doda.

vide notification No. 1172 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 296/9.26 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shahanoor Bakhtiyar Parae, Advocate

.....for information and necessary action.

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1788 012025 /RG/LP Dated: \$2.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sabita Devi D/O Shri Ishwar Lal R/O Village Shuppi, Khankote, Tehsil Mohalla, District Doda

vide notification No. 1199 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 29627 - 34 RG/LP Dated 3.05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sabita Devi, Advocate

.....for information and necessary action.

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 1789 \$ 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nikhil Jamwal S/O Shri Dinesh Chander Jamwal R/O V.P.O Mandir, Domana, Tehsil Jammu North, District Jammu

vide notification No. 1129 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29635- 43. RG/LP Dated:305.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nikhil Jamwal, Advocate

.....for information and necessary action.

\* \* \*

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 1700 of 2011/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Khushboo

D/O Shri Sanjeev Kumar

R/O Ward No.2, near Society Well, Tehsil & District Kathua

vide notification No. 155 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29663 - ST RG/LP Dated: 30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Khushboo, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1790 of 2025/RG/LP Dated: 3905.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Danish Slathia S/O Shri Avtar Singh

R/O VPO Gurha Slathia, Mandi Grota, Tehsil Vijaypur, District Samba

vide notification No. 1846 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29651-58 RG/LP Dated: 30.05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Danish Slathia, Advocate

.....for information and necessary action.

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1792 0/2025 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Achyut Gupta S/O Shri Ajay Gupta R/O H.No.31, Sector 7, Trikuta Nagar, Tehsil & District Jammu

vide notification No. 1816 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 99659-66 RG/LP Dated:30.05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Achyut Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 17 93 of 20x /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Akriti Sharma D/O Shri Rajinder Kumar R/O Chak Jaralan, Bagnoti, Tehsil Nowshera, District Rajouri

vide notification No. 1797 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29663-74 RG/LP Dated:30.05.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Akriti Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1794 of 2015/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Himank Sharma

S/O Shri Rakesh Sharma

R/O H.No.01, Lane No.1 W.No.60, Roop Nagar Road Shiv Enclave, Tehsil & District Jammu

vide notification No. 944 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29675-82 RG/LP Dated:30.05.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Himank Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 17 95 0/2025 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nayeem Ahmed Katoch S/O Shri Shamas Ud Din Katoch R/O Pernote (A), Neemnarh, Tehsil & District Ramban

vide notification No. 642 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29683-90 RG/LP Dated: 30.05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nayeem Ahmed Katoch, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1796 0/2022 /RG/LP Dated: .05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Snehal Arora

S/O Shri Rajinder Arora

R/O H No.177, Sector 5, Trikuta Nagar, Tehsil & District Jammu.

vide notification No. 646 of 2021/RG/LP dated 05.07.2021 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: <u>99691-98</u> RG/LP Dated: .05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Snehal Arora, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 1797 of 2025 /RG/LP Dated:30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rajesh Kumar S/O Shri Chuni Lal

R/O Village Kamore Camp, Tehsil Ramgarh, District Samba

vide notification No.1984 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29699 - 706 RG/LP Dated: 3005.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rajesh Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1798 of 2025 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhishek Khajuria S/o Shri Karam Chand Khajuria R/o Sallan, Dalayachak, Tehsil Hirangar District Kathua.

vide notification No. 1142 dated 23.02.2015 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29767-14 RG/LP Dated: 20.05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abhishek Khajuria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 1799 9/2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pankaj Kumar S/O Shri Bhushan Lal

R/O Village Mangnar, Tehsil Haveli, District Poonch.

vide notification No. 63 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29719 - 22. RG/LP Dated:30.05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Pankaj Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1800 12025 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Rashid

S/O Shri Abdul Qayoom

R/O Dogiaa Hariban Thanamang, Tehsil Darhal, District Rajouri

vide notification No. 57 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29793-30 RG/LP Dated: 30.05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Rashid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 1801 0 125 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ajay Sharma

S/O Shri Tara Sharma

R/O Ward No.12, House No.02, Tehsil Sunderbani, District Rajouri

vide notification No. 24 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: <u>99731-88</u> RG/LP Dated 30.05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ajay Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 1802 0/2025 /RG/LP Dated:30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishav Majotra S/O Shri Subash

R/O Village Gharana, Tehsil Suchetgarh, District Jammu

vide notification No. 2133 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: <u>29739-46</u> RG/LP Dated:30.05.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vishav Majotra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1803 of 2025 /RG/LP Dated:30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sanjay Singh Chib S/O Shri Kashmir Singh

R/O Rakh Baran near K.K. Delight (Banquet), Tehsil Bhalwal, District Jammu

vide notification No. 2233 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 29747-54 RG/LP Dated:30.05.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sanjay Singh Chib, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1804 of 2025 /RG/LP Dated:30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Riya Aggarwal D/O Shri Anil Aggarwal R/O H.No.148, Sec-1,Trikuta Nagar, Tehsil & District Jammu

vide notification No. 2157 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29755-62 RG/LP Dated 30.05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Riya Aggarwal, Advocate

.....for information and necessary action.

Registrar Administration

2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1805 of 7RG/LP Dated:30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ramnik Singh S/O Shri Daljeet Singh R/O Village Kathar, P.O Pindi, Tehsil Arnia, District Jammu

vide notification No. 2126 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: <u>99763-70</u> RG/LP Dated:30.05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ramnik Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 1806 0/2025 /RG/LP Dated: 3005.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tania Charak D/O Shri Barinder Singh

R/O Village Jallo Chak P/O Gangyal-10, Tehsil Bahu, District Jammu

vide notification No. 2061 of 2023/RG/LP dated 13.09.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 99771- 78 RG/LP Dated36 .05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tania Charak, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1807 dans /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Munish Kumar Sharma S/O Shri Darshan Kumar Sharma, R/O Thillhakima, P.O Bagnoti, Tehsil Nowshera, District Rajouri.

vide notification No. 32 dated 16.05.2019 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29779-86 RG/LP Dated 30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Munish Kumar Sharma, Advocate

.....for information and necessary action.

Registrar Administration

2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 1808 of 2025 /RG/LP Dated: 30 .05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Danish Qayoom S/O Shri Abdul Qayoom R/O Sujmatna, Tehsil Ramsoo, District Ramban

vide notification No. 2726 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29787-94 RG/LP Dated 30.05.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Danish Qayoom, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1809 of 2025 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammad Asif S/O Shri Fazal Hussain R/O Village Plangarh, Tehsil Thanamandi, District Rajouri

vide notification No. 2743 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.05.2026 after condonation of delayafter condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29795-802RG/LP Dated:30.05.2025 9

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammad Asif, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

### **EXTENSION** OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1810 a/2025 /RG/LP Dated:30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aifreena Ahad D/O Shri Ab Ahad Rather R/O By-Pass Road, Ahan, Tehsil Wakura, District Ganderbal

vide notification No. 345 of 2020/RG dated 02.12.2020 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29863 - 10 RG/LP Dated:3-05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Ganderbal
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aifreena Ahad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 18 /1 of OF 2025/RG/LP Dated:30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bilal Ahmad Khan S/O Shri Mohmad Mashooq Khan R/O Villagam, Hangalpora, Tehsil Villagam, District Kupwara

vide notification No. 1019 Of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 29811 - 18 RG/LP Dated: 30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Bilal Ahmad Khan, Advocate

.....for information and necessary action.



(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1812 OF 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Marina Nasreen
D/O Nisar Ahmad Dendru
R/O H.No.198, Mehboob Colony, Niyak Bagh, Nowgam Natipora,
Tehsil Chanapora, District Srinagar

vide notification No. 1093 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: <u>99819-96</u> RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Marina Nasreen, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 17/3 OF 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Imran Bhat S/O Shri Gh. Mohd Bhat R/O Shoda Mohalla, Qazi Pora, Tehsil Chadoora, District Budgam

vide notification No. 180 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended **till 31.05.2026 after condonation of delay** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29827-34 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Imran Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 1814 OF 2025/RG/LP Dated 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ruhul Amin

S/O Shri Mohd Yousuf Bhat

R/O Abi Gurpora, Chowdhary Bagh, Rainawari, Tehsil & District Srinagar

vide notification No. 1159 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29835-42 RG/LP Dated:36.05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ruhul Amin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 8 /5 OF 2025/RG/LP Dated:30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Numaira Nazir

D/O Shri Nazir Ahmad Denthoo

R/O Ispeer Sahib, Chinkypora, Tehsil Sopore, District Baramulla.

vide notification No. 2216 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29843-50 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Sripagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Numaira Nazir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: <u>/8 /6</u> OF 2025/RG/LP Dated:30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nazakat Hussain

D/O Shri Mohd Hussain Tak

R/O Bijbehara Tak Mohalla, Tehsil Bijbehara, District Anantnag

vide notification No.625 of 2022/RG/LP dated 27.05.2022 for a period of one year has been extended **till 31.05.2026 after condonation of delay subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: <u>29857 - 58</u> RG/LP Dated: 3.05.2025

#### Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nazakat Hussain, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 18 17 OF 2025/RG/LP Dated:30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ishrat Nabi

D/O Shri Gh. Nabi Kalwal

R/O Umer Colony-A, Lal Bazar, Tehsil North, District Srinagar

vide notification No. 955 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: <u>29859-66</u> RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ishrat Nabi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: R / OF 2025/RG/LP Dated: 30 .05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Gous Un Nisa D/O Shri Bashir Ahmad Malik R/O Wanigam, Tehsil Tangmarg, District Baramulla.

vide notification No. 1562 dated 10.03,2020 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 298 67-74 RG/LP Dated:30.05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Gous Un Nisa, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: <u>/8 /9</u> OF 2025/RG/LP Dated:30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Musrath Mohmad D/O Shri Gulam Mohmad Bhat R/O Lalpora Lolab Tilwanpora, Tehsil Sogam, District Kupwara

vide notification No. 199 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 29875-82 RG/LP Dated:30.05.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Musrath Mohmad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: <u>/820</u> OF 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rashid Ahmed Lone

S/O Shri Mohammad Sultan Lone

R/O Gul Colony, Sector-9, Zainakote, Tehsil Shalteng, District Srinagar

vide notification No. 515 of 2021/RG/LP dated 08.06.2021 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29083-90 RG/LP Dated:30.05.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rashid Ahmed Lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: <u>/8 2/</u> OF 2025/RG/LP Dated: 3 v. 05. 2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sumiya Jan

D/O Shri Mohd Yousuf Malik

R/O Yarepora, Kissan Mohalla, Tehsil Yarepora, District Kulgam

vide notification No. 697 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29891 - 98 RG/LP Dated 30.05.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge Kulgam

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kulgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sumiya Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 1822 OF 2025/RG/LP Dated:30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shawaiz Nisar Rather S/O Shri Nisar Ahmad Rather R/O Yore Khushipora, Tehsil Qazigund, District Anantnag

vide notification No.2036 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29899- 906 RG/LP Dated?0.05.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shawaiz Nisar Rather, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: <u>/823</u> OF 2025/RG/LP Dated: \$ .05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahid Habib S/O Shri Habibullah Shaikh R/O Wara Sangam, Tehsil & District Budgam

vide notification No. 1194 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.05.2026 after condonation of delay subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29907 - 14 RG/LP Dated:30.05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shahid Habib, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 18 24 OF 2025/RG/LP Dated 3 . 05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Saqib Manzoor

S/O Shri Manzoor Ahmad Mir.

R/O Bangdara Reshipora, Hasan Abad Colony, Tehsil Kreeri, District Baramulla

vide notification No. 2033 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 29915-22 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Saqib Manzoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: <u>/89</u> OF 2025/RG/LP Dated:30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Faizan Manzoor

S/O Shri Manzoor Ahmad Misgar

R/O Sader Bazar Mattan, Tehsil Mattan, District Anantnag

vide notification No. 578 of 2022/RG/LP dated 27.05.2022 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29923 - 30 RG/LP Dated: \$2.05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Faizan Manzoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 18 26 OF 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Raja Salman Rasheed S/O Shri Abdul Rasheed Wagay R/O Keegam, Kanterpora, Tehsil Keegam, District Shopian.

vide notification No. 1371 of 2021/RG/LP dated 17.11.2021 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: <u>29931 - 38</u> RG/LP Dated:30.05.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Shopian.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Raja Salman Rasheed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: <u>/8.27</u> OF 2025/RG/LP Dated:36.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rafiya Ahad D/O Shri Abd Ahad Dar

R/O New Airport Road Humhama, Tehsil & District Budgam.

vide notification No. 1730 dated 17.03,2020 for a period of one year has been extended till 31.05.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29939-46 RG/LP Dated: 30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rafiya Ahad, Advocate

.....for information and necessary action.

